

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No. 223 – IA/800(AHM)2022
ITEM No. 224 – IA/92(AHM)2023
In
CP(IB) 385 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

Shreebhav Polyweaves Pvt Ltd

.....Respondent

Order delivered on 08/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

: Monnal J. Davawala, Advocate

For the Respondent/Earstwhile RP

: Mr. Yuvraj Thakore, Advocate in

: (IA/92(AHM)2023

ORDER

IA/800(AHM)2022

Learned Counsel for the applicant submits that in compliance of the order dated 11.03.2024 amended cause title has been filed along with Vakalatnama on behalf of applicant/SRA to substitute the RP. However, amendment on the paper book of the Tribunal is yet to be carried out qua the cause title.

Learned Counsel for the SRA also seeks instruction qua the maintainability of the present application against the third party respondents in view of the judgment of the Hon'ble Supreme Court rendered in ***Gluckrich Capital Vs. State of West Bengal*** (Misc. Application No. 1302/2023).

IA/92(AHM)2023

Learned Counsel for the respondent submits that the matter before Hon'ble Bombay High Court was adjourned to 08.07.2024.

Re-list all the matters on 12.07.2024.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)